

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.254/98

Monday this the 20th day of April, 1998.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

P.N.Surendranathan,
Khalasi,
Office of the Head Clerk (Stores)
Southern Railway, Palakkad,
under the Control of Divisional Signal and
Telecommunications Engineer (Works)
Podanur, residing at Padinjakara House,
Post.Thennur, Via. Parali, Palghat.Applicant

(By advocate Mr. T.C. Govindaswamy)

Vs.

1. The Chief Signal and Telecommunications
Engineer, Southern Railway, Construction,
Madras.
2. The Divisional Signal & Telecommunication
Engineer (Works), Southern Railway,
Podanur.
3. The Divisional Personnel Officer,
Southern Railway, Palghat Division,
Palghat.Respondents

(By Advocate Mrs. Sumati Dandapani)

The application having been heard on 20.4.1998, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

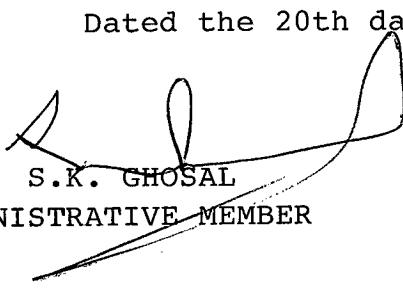
The applicant who was empanelled for appointment
as a regular Khalasi has been by the impugned order dated
14.7.97 (A2) alongwith nine others transferred to DSTE/W,
Tiruchirapally retaining his lien and seniority at the
Podanur Unit. He contends that he being a regular Khalasi
under the Podanur Unit is not liable to be transferred to
Tiruchirapally unit under the oral instructions of CSTE/CN.

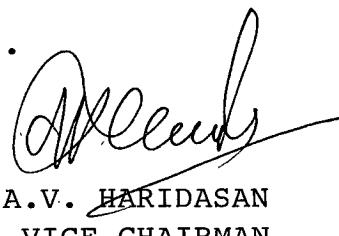
2. The respondents in their reply statement have contended that the applicant is not a regular Khalasi, but one who has been granted temporary status and empanelled for absorption against regular vacancies, that he was absorbed against workcharged vacancy which ^{is of} only a temporary nature, that it is for want of vacancy ^{at} Podanur Unit he has been transferred to Tiruchirappally, that on account of an interim order in O.A.1190/96 further appointment could be made only subject to the outcome of that original application, that the applicant has the status of an employee who has attained temporary stauts and that even regular employees cannot contend that they should be posted at a particular station only. The respondents therefore, contend that the application is liable to be dismissed.

3. When the matter came up for hearing today, learned counsel for the applicant states that in view of the statement made by the respondnts in paragraphs 3 and 4 of their reply statement, the applicant does not wish to press this application any further and the application may be closed as withdrawn.

4. In view of the fact that the applicant does not want to press the claims made in this application, the application is closed as withdrawn. There is no order as to costs.

Dated the 20th day of April, 1998.


S.K. GHOSAL
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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LIST OF ANNEXURE

1. Annexure A2: Office Order No.22/Signals/97 dated 18.7.1997 issued by the second respondent.

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